

(J.H.C. Sch. 1-7)

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From:

Rajesh Kumar Vaish,
Registrar (Administration),
High Court of Jharkhand
Ranchi

File No. XXII(6)/1/2017-18/Apptt.
Letter No. _____/Apptt.
Dated: _____

To,

1. Sri Anil Kumar Singh no. 2, District & Addl. Sessions Judge, Lohardaga,
2. Sri Girish Chandra Sinha, District & Addl. Sessions Judge, Daltonganj,
3. Sri Girijesh Kumar Dubey, District & Addl. Sessions Judge, Garhwa,
4. Sri Om Prakash Srivastava, District & Addl. Sessions Judge, Pakur,
5. Sri Shyam Lal Saroj, Dist. & Addl. Sessions Judge-cum-Spl. Judge, FTC for Offences against Women Gumla,
6. Sri Vijay Kumar No. II, District & Addl. Sessions Judge, Jamtara,
7. Sri Mahesh Chander Verma, Addl. Judicial Commissioner-cum-Spl. Judge, FTC for Offences against Women Ranchi,
8. Sri Syed Matloob Hussain, District & Addl. Sessions Judge-cum-Spl. Judge, CBI, Dhanbad,
9. Sri Ravi Shanker Upadhyay, District & Addl. Sessions Judge, Bokaro,
10. Sri Pradip Kumar Choubey, District & Addl. Sessions Judge, Giridih,
11. Sri Ram Babu Gupta, District & Addl. Sessions Judge, Simdega,
12. Sri Ajit Kumar, District & Addl. Sessions Judge, Deoghar,
13. Sri Rajendra Bahadur Pal, District & Addl. Sessions Judge, Ramgarh,
14. Sri Sunil Kumar Singh No. I, District & Addl. Sessions Judge, Godda,
15. Sri Om Prakash Pandey No. 2, District & Addl. Sessions Judge-cum-Spl. Judge, Land Acq., Hazaribagh,
16. Sri Rizwan Ahmad, District & Addl. Sessions Judge-cum-Spl. Judge, A.C.B., Dumka,
17. Sri Shree Prakash Dubey, District & Addl. Sessions Judge, Chatra,
18. Sri Umesh Nand Mishra, District & Addl. Sessions Judge, Latehar,
19. Sri Ram Bachan Singh, District & Addl. Sessions Judge, Sahebganj,
20. Sri Ashok Kumar No. 2, Dist. & Addl. Sessions Judge-cum-Spl. Judge, FTC for Offences against Women Jamshedpur,
21. Sri Manoj Kumar Singh, District & Addl. Sessions Judge-cum-Spl. Judge, A.C.B., Chaibasa,
22. Sri Rama Shanker Singh, District & Addl. Sessions Judge, Koderma,
23. Sri Anuj Kumar, District & Addl. Sessions Judge, Seraikela,
24. Sri Rajesh Kumar No. 1, District & Addl. Sessions Judge, Khunti.

Sub: - Nomination for attending Inter Disciplinary Conference (C-3) on “Challenges & Constraints faced in implementation of NDPS Act” on 20th August, 2017 at Judicial Academy Jharkhand, Ranchi.

Sir,

I am directed to inform that the Court has been pleased to nominate you for attending Inter Disciplinary Conference (C-3) on “Challenges & Constraints faced in implementation of NDPS Act” on 20th August, 2017 at Judicial Academy Jharkhand, Ranchi with a direction to report to the Judicial Academy Jharkhand, Near Dhurwa Dam, Ranchi on 20.08.2017 at 9:30 AM in proper dress.

Accordingly, you are accorded necessary permission for attending the aforesaid course. Also, you

are requested to attend the training alongwith tabs for ready reference to Bare Acts.

I am further directed to inform that the arrangement for stay for the participants have been made in Hostels at Judicial Academy Jharkhand, Near Dhurwa Dam, Ranchi from the evening of 19th August till the evening of 20th August, 2017.

Yours faithfully,
Sd/- R. K. Vaish
Registrar (Administration)

Memo No. 2907 /Apptt.

Dated, Ranchi, the 06.7.17

Copy forwarded to the Principal District & Sessions Judges, Lohardaga / Daltonganj / Garhwa / Pakur / Gumla / Jamtara / Dhanbad / Bokaro / Giridih / Simdega / Deoghar / Ramgarh / Godda / Hazaribagh / Dumka / Chatra / Latehar / Sahebganj / Jamshedpur / Chaibasa / Koderma / Seraikela / Khunti including the Judicial Commissioner, Ranchi for information and needful / the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter no. 483/JAJ dated 13.06.2017 / the C.P.C., e-Courts Project, J.H.C., Ranchi for information and getting uploaded the letter on the Court's website.


Registrar (Administration)